CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 260/AT/2025

Subject : Petition under Section 63 of the Electricity Act, 2003 seeking

adoption of usage charges for 510 MW Solar Photovoltaic (PV) Power Station (Tranche-III) connected to the Inter-State Transmission System and selected through competitive bidding process under Central Power Sector Undertaking Scheme Phase-II dated 05.03.2019 as per the Standard Bidding

Guidelines of MoP dated 03.08.2017.

Petitioner : NLC India Limited (NLCIL)

: Indian Renewable Energy Development Agency Limited and Ors. Respondents

Date of Hearing : 25.3.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NLCIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed for the adoption of usage charges for 510 MW Solar Photovoltaic (PV) Power Station (Tranche-III) connected with the Inter-State Transmission System and selected through the competitive bidding process under the Central Power Sector Undertaking Scheme Phase-II dated 5.3.2019 as per the Standard Bidding Guidelines of the Ministry of Power dated 3.8.2017.

- After hearing the learned counsel, the Commission directed as under: 2.
 - (a) Admit and issue notice to the Respondents, subject to just exceptions.
 - (b) The Respondents to file their respective replies, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.
 - BPC is directed to submit the following documents on an affidavit, within two weeks:
 - Documents relating to the constitution of the Bid Evaluation Committee and report of the Bid Evaluation Committee.
 - (ii) A copy of the conformity certificate-I regarding the RfS process.

- (iii) Brief comparison of the VGF quoted by the Petitioner herein visà-vis the VGF quoted by other successful bidders in all the VGF based tender initiated under CPSU Scheme Phase II.
- The matters will be listed for the hearing on 13.5.2025. 3.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)